

ITEM NO.48

COURT NO.7

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
2487-2489/2015

(Arising out of impugned final judgment and order dated 29/10/2014
in EP No. 4/2014,04/12/2014 in EP No. 4/2014,28/11/2014 in EP No.
4/2014 passed by the High Court Of Chhatisgarh At Bilaspur)

MOHD. AKBAR

Petitioner(s)

VERSUS

ASHOK SAHU & ORS.

Respondent(s)

(with interim relief and office report)

Date : 16/02/2015 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Ratan K. Singh, Adv.
Mr. Shashi Bhushan, Adv.
Mr. Suraj Prakash, Adv.
Mr. J.K. Chaudhary, Adv.
Mr. Kirti Kumar, Adv.
Mr. Akshay Malhotra, Adv.
Mr. P. S. Sudheer, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner.

Arguments concluded.

Order reserved.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER